

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Rev. No. 434 of 2020

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Prashant Pallav, Advocate
For the State : Mr. Rajesh Kumar, APP
For the Informant : Mr. Ashok Kumar Singh, Advocate

03/ 21.07.2020 Heard learned counsel for the petitioner, learned counsel for the State and learned counsel for the informant through V.C.

2. Let the case diary be called for.
3. In the meantime, learned counsel for the State as well as learned counsel for the informant shall file counter affidavit.
4. Further, learned APP for the State is directed to file the Social Investigation Report of the petitioner.
5. Put up this case on **25.08.2020**.

(Deepak Roshan, J.)

Pramanik/